

GOVERNMENT OF INDIA  
 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2765**  
 TO BE ANSWERED ON 19.12.2024

**Deforestation and plantation of new trees**

2765. SHRI SANDEEP KUMAR PATHAK:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the forests cleared in the country and the total number of trees cut down, in those forests for the mining of coal and other minerals during the years 2019 to 2024, the details thereof, State-wise, district-wise, mineral-wise and forest-wise; and
- (b) the number of new trees planted in lieu of trees that have been cut in the said forests, the number of such trees that are still left, the number of trees that were planted at least five years ago, State-wise, district-wise, mineral-wise and forest-wise?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
 (SHRI KIRTI VARDHAN SINGH)

- (a) & (b) The Central Government accords prior approval under Van (Sanrakshan Evar Samvardhan) Adhiniyam, 1980 for diversion of forest land for non-forestry purposes including mining. The State/UT wise details of such forest areas approved during **01.04.2019 to 31.03.2024** under mining category is annexed.

The diversion of forest land is allowed with adequate mitigation measures including the Compensatory Afforestation (CA), payment of Net Present Value (NPV), protection/afforestation of Safety Zone area, Soil and Moisture Conservation works, Wildlife Management plan, Catchment Area Treatment (CAT) Plan etc. on case-to-case basis. However, the land is a State subject and the detail of trees felled for mining or the number of trees planted is not maintained at the Central Government level.

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<b>Annexure</b>		
<b>Annexure referred to in the part (a)&amp;(b) of the Rajya Sabha UnStarred Question No. 2765 asked by Shri Sandeep Kumar Pathak regarding “Deforestation and plantation of new trees” due for answer on 19.12.2024</b>		
<b>Category : Mining</b>		<b>Period : 01.04.2019 to 31.03.2024</b>
<b>S. No.</b>	<b>State / UTs</b>	<b>Area Approved (in Ha.)</b>
<b>1</b>	Andhra Pradesh	12.24
<b>2</b>	Arunachal Pradesh	83.12
<b>3</b>	Assam	451.99
<b>4</b>	Chhattisgarh	2258.20
<b>5</b>	Himachal Pradesh	85.50
<b>6</b>	Jammu and Kashmir	0.99
<b>7</b>	Jharkhand	2658.23
<b>8</b>	Karnataka	750.24
<b>9</b>	Madhya Pradesh	3410.63
<b>10</b>	Maharashtra	262.52
<b>11</b>	Meghalaya	6.55
<b>12</b>	Odisha	7682.00
<b>13</b>	Rajasthan	488.58
<b>14</b>	Tamil Nadu	16.72
<b>15</b>	Telangana	571.13
<b>16</b>	Tripura	77.26
<b>17</b>	Uttarakhand	23.75
<b>18</b>	West Bengal	101.77
<b>Grand Total</b>		<b>18941.42</b>

Source : <https://parivesh.nic.in>